

SHRI HEM BARUA: This is not a little matter; this is a very serious matter. (Interruptions)

श्री मधु लिम्बये : यह ट्राइफ़ालिग मीटर नहीं है, गम्भीर मामला है ।

श्री रणधीर सिंह (रोहतक) : अध्यक्ष महोदय, एक बड़ी गम्भीर बात हुई है और वह यह कि राजस्थान के गवर्नर सरदार हुकमसिंह पंजाब को उकसा रहे हैं कि चंडीगढ़ का फैसला गलत हुआ है । फ़ाजिल्का हरियाणा को नहीं देना चाहिए । गवर्नर लोग इस किस्म की बात करते हैं, यह बड़ी गलत बात है । किसी गवर्नर का सेन्ट्रल गवर्नमेंट के फ़ैसले के खिलाफ़ बात करना और पूरे सूबे को उकसाना यह किस किस्म का कंवेन्शन गवर्नर डाल रहे हैं ?

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1951:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G. S. R. 336 in Gazette of India dated the 1st March, 1970.
 - (ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 391 in Gazette of India dated the 2nd March, 1970.

[Placed in Library. See No. LT-3007/70.]

- (2) A copy of the Annual Report of the Oil and Natural Gas Commis-

sion for the year 1967-68 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (3) A copy of the Annual Report of the Hydrocarbons India Private Limited, New Delhi, for the 1967 together with the Audited Accounts.
- (4) A copy of the Review by the Government on the Reports of the Oil and Natural Gas Commission and the Hydrocarbons India Private Limited for the period 1st January, 1967 to 31st December, 1967.
- (5) A statement showing reasons for delay in laying the Reports mentioned at items (2) and (3) above.

[Placed in Library. See No. LT-3008/70].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA): I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1968-69. Vols. I and II under article 338(2) of the Constitution. [Placed in Library. See No. LT-3009/70].

NOTIFICATIONS UNDER BANKING COMPANIES ACT, WEALTH TAX ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table—

- (1) A copy of Notification No. S. O. 732 published in Gazette of India dated the 28th February, 1970 containing scheme for the amalgamation of the National Bank of Lahore Limited, Delhi, with the State Bank of India, under sub-section (11) of section 45 of the Banking